

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH P.

FRIDAY, THE 15TH DAY OF MAY,2020/25TH VAISAKHA, 1942

I.A.NO.1 OF 2020 IN W.P(C) NO. 8192 OF 2020

PETITIONER:

THE ARANCO INFRASTRUCTURE,13/90,
PYNADATHU HOUSE,NAYATHODU,ANGAMALY
REPRESENTED BY ITS PROPRIETOR, ROY YOHANAN.

BY. ADV.SRI. SHYAM KUMAR

RESPONDENTS:

1. DELHI METRO RAIL CORPORATION LTD.,
KOCHI METRO RAIL PRODUCT,EASTERN ENTRY TOWER,
ERNAKULAM SOUTH RAILWAY STATION, 682018.
2. THE KERALA STATE POLLUTION CONTROL BOARD,
REPRESENTED BY ENVIRONMENTAL ENGINEER,
DISTRICT OFFICE, KOTTAYAM - 686001.
3. MUHAMMED ALI, ALUMCHUVADU, VAIPEL,
VELLOOR,KOTTAYAM - 686001.
4. THE VELLOOR GRAMA PANCHAYATH, VELLOOR,
REPRESENTED BY ITS SECRETARY.

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 15.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

I.A. No.1 of 2020

Taking note of the circumstances set out in the affidavit in support of I.A. No. 1 of 2020, the interim order granted by this Court on 09.03.2018 is revived and extended for a period of one month from today.

Post after one month.

**GOPINATH P.
JUDGE**

ncd

APPENDIX

PETITIONERS EXHIBITS:

EXHIBIT P1: TRUE COPY OF THE ORDER OF THE NATIONAL COMPANY LAW TRIBUNAL, KOCHI BENCH DATED 22.01.2020 ALLOWING IA/25/KOB/2020 IN CP/74/KOB/2019

EXHIBIT P2: TRUE COPY OF THE ORDER DATED 30.04.2020, PASSED BY THE NATIONAL COMPANY LAW TRIBUNAL, KOCHI BENCH IN IA/58/KOB/2020

EXHIBIT P3: TRUE COPY OF THE LETTER DATED 05.05.2020 ISSUED BY THE 5TH RESPONDENT BANK TO THE PETITIONER